

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): (a) and (b). The public sector does not employ agents for supplies from Russia. Some importers in the private sector may place their orders for supplies from Russia through local agents who work on a commission basis. The Government has no information that such commissions are transferred to political parties. If the Hon'ble Member has any particular agent in mind, details of assessment can be given.

(c) The Chief Controller of Imports and Exports issues an import licence to the intending importer only on production by the latter of Income-tax Verification Certificate issued on his request by the Income-tax Officer. This condition of production of Income-tax Verification Certificate does not apply to imports by Government or by parties who have, on the basis of their cooperation with the Income-tax Department in the matter of filing returns, getting assessments completed and promptly paying their taxes, been exempted from production of Income-tax Verification Certificate.

Board for Public Undertakings

4565. SHRI HUKAM CHAND KACHWAI: Will the Minister of FINANCE be pleased to state the reaction of Government to the suggestion made by several public undertakings that a Board should be set up in place of the Bureau of Public Enterprises which could exchange technical know-how and experience among all Public Undertakings effectively?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): The Government are not aware of any such suggestion.

Differences between India and Yugoslavia due to Devaluation of Sterling

4566. SHRI P. K. DEO: Will the Minister of FINANCE be pleased to state:

(a) whether there has been serious differences of opinion between India and Yugoslavia arising from the devaluation of the Pound Sterling since September last year; and

(b) whether the legal opinion is being sought in this regard from the International Monetary Fund authorities and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): (a) and (b). In view of the difference of opinion on the interpretation of the exchange variation clause in the First Credit Agreement and Trade and Payments Agreements between the two countries, the Governments of India and Yugoslavia agreed to seek the good offices of the Managing Director of the International Monetary Fund for obtaining an expert and authoritative opinion in the matter. At his suggestion, Prof. Pierre A Lalive, Dean of the Faculty of Law, University of Geneva, Switzerland has been requested by both the Governments to advise on the correct legal position.

पेय जल योजना के अन्तर्गत जौनपुर (उत्तर प्रदेश) में नलकूप लगाना

4567. श्री नागेश्वर द्विवेदी: क्या स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मन्त्री यह बताने की कृपा करेंगे कि:

(क) पेय जल योजना के अन्तर्गत जौनपुर (उत्तर प्रदेश) के सूखाग्रस्त क्षेत्र में कितने नलकूप लगाये गये हैं; और

(ख) उनमें से कितने नलकूप सही स्थिति में चल रहे हैं और कितने नहीं चल रहे हैं; और उनके न चलने के क्या कारण हैं?

स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मंत्रालय में राज्य मन्त्री (श्री ब० सु० मूर्ति): (क) और (ख). उत्तर प्रदेश सरकार ने बतलाया है कि पेय जल योजना के अन्तर्गत जौनपुर के सूखाग्रस्त क्षेत्रों में 29 नलकूप खोदे गये जिनमें से 21 सफल रहे और 8 असफल। उन्होंने यह भी बतलाया कि 17 नलकूप चल रहे हैं और 4 बिजली और